

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item 8
CP(IB) No. 149/Chd/Pb/2022
Under Section 7, IBC 2016 & R 11,
NCLT Rules 2016**

In the matter of:-

Central Bank of India

...Petitioner

Versus

SEL Textile Ltd.

...Respondent/Corporate Debtor

Present through Video Conferencing:

Mr. Yash Pal Gupta, proxy counsel for the petitioner.

Mr. Nahush Jain, proxy counsel for the respondent.

In view of call given by Punjab & Haryana High Court Bar Association and in view of Letter dated 26.09.2022 issued by the Company Law Tribunal Bar Association, the Advocates are abstaining from Court work today.

Heard. Learned proxy counsels for the parties.

Compliance affidavit has been filed by the learned counsel for the petitioner vide Diary No.00102/1 dated 23.09.2022. The same is taken on record. Let the reply be filed within next two weeks with a copy advance to counsel opposite and rejoinder thereto, if any, be filed within two weeks thereafter, with a copy in advance to the counsel opposite. The matter be listed on 09.12.2022.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

September, 26, 2022
SD